

ITEM NO.2

COURT NO.3

SECTION II

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

CRLMP. 15355/2014 in Criminal Appeal

No(s). 2162/2013

UDHAM SINGH & ANR.

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

)
(for bail and office report)

Date : 17/02/2015 This application was called on for
hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MRS. JUSTICE R. BANUMATHI

For Appellant(s) Mr. Syed Mehdi Imam, Adv.
Mr. Lal Singh Thakur, Adv.
Mr. Tabrez Ahmed, Adv.
Mr. Javed M., Adv.
Mr. R. K. Solanki, Adv.
Mr. Sudhir Tewatia, Adv.

For Respondent(s) Mr. R. K. Dash, Sr. Adv.
Mr. Raman Yadav, Adv.
Mr. Abhish Kumar, Adv.

UPON hearing counsel the Court made the following
O R D E R

Looking at the facts of the case, we find no ground to
grant bail to the petitioners.

is, Crl. A. 15355 of 2014 - application for bail
accordingly, rejected.

Hearing of the appeal is expedited.

Signature Not Verified

Digitally signed by
Jayant Kumar Arora
Date: 2015.02.19
15:50:29 IST

(Jayant Kumar Arora)

(Sneh Bala Mehra)

Reason: Sr. P.A. Assistant Registrar